

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY (PART-I, SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 111 (RE-2007)/2004-2009

NEW DELHI, DATED THE 15th February 2008

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I (RE2003, RE2004 & RE2005):

1. For DFCE for Status Holders Scheme, EXIM policy (RE2003), in the Statement of Export for Eligible Exports as at Sr. No. vi of CA certificate annexed to Appendix 17D, the Column Heading 'Let Export Date' is modified to read as 'Date of Exports as per Para 9.12'.
2. For the Target Plus Scheme, FTP (RE2004), in the Statement of Export for Eligible Exports as at Sr. No. vi of CA certificate annexed to Appendix 17D, the Column Heading 'Let Export Date' is modified to read as 'Date of Exports as per Para 9.12'.
3. For the Target Plus Scheme, FTP (RE2005), in the Statement of Export for Eligible Exports as at Sr. No. vi of CA certificate annexed to Appendix 17D, the Column Heading 'Let Export Date' is modified to read as 'Date of Exports as per Para 9.12'.

This issues in Public interest.

Sd/-

(R.S. Gujral)

Director General of Foreign Trade and

Ex-Officio Additional Secretary to the Government of India

(Issued from F.No.01/94/180/946/AM08/PC-I)